

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 62/MP/2017

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system established by Power Grid N M Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation Of India Limited) and under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009 with respect to transmission licence to Powergrid N M Transmission Limited.
- Date of hearing : 29.8.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid NM Transmission Limited.
- Respondents : IL & FS Tamil Nadu Power Company Limited and Others.
- Parties present : Shri M.G. Ramachandran, Advocate, PGTL
Ms. Ranjitha Ramachandran, Advocate, PGTL
Ms. Anushree Bardhan, Advocate, PGTL
Shri V.C. Shekhar, PGTL
Shri B. Vamsi, PGTL
Ms. Manju Gupta, PGTL
Shri S.C. Mishra, ITPCL
Shri Amit R. Sah, ITPCL
Shri V.C. Dua, ITPCL
Shri Sanjay Nayak, PFCCL
Shri Manoj Kumar Aggarwal, PFCCL
Shri N. C. Gupta, PFCCL

Record of Proceedings

Learned counsel for the petitioner submitted that as per the Commission's directions dated 18.7.2017, the petitioner has impleaded PFC Consulting Limited as a party to the petition and has filed an amended memo of parties to that effect. Learned

counsel further submitted that as per the Commission's direction, the petitioner has filed its submissions on maintainability of the petition. However, no reply has been filed by the respondents, so far. Learned counsel requested the Commission to give last opportunity to the respondents to file their submissions.

2. After hearing the learned counsel for the petitioner, the Commission directed the respondents to file their replies by 12.9.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, by 26.9.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Commission requested CEA to clarify by 12.9.2017, whether an element of an integrated project can achieve COD without the whole project having been completed and whether the said element can be put to useful service in the interest of safety and security of the grid as claimed by the petitioner.

4. The Commission requested the Empowerment Committee on Transmission to consider whether a transmission project which was approved as an integrated system to be executed through TBCB can be segregated time-wise for execution and the tariff can be proportionately apportioned.

5. The petition shall be listed for hearing on 12.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**